MINISTRY OF FINANCE
(Department of Financial Services)

NOTIFICATION
New Delhi, the 18th January, 2017

S.O. 176(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016 (44 of 2016), the Central Government hereby appoints the 18th day of January, 2017 as the date on which the provisions of sections 20 and 21 of the said Act shall come into force.

[F. No. 3/5/2016-DRT]
ANANDRAO V. PATIL, Jt. Secy.